

**NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
BENGALURU BENCH, BENGALURU, HELD ON 29.11.2017.

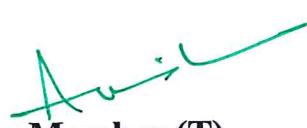
PRESENT: 1. Hon'ble Member(J) **Shri Ratakonda Murali**
2. Hon'ble Member(T) **Dr. Ashok Kumar Mishra**

C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
CP(IB) No.61/ BB/2017	-	For hearing	Rule-6 of IB	Thyssenkrupp Systems Engineering GmbH Vs Avasarala Technologies Ltd.

SL. NO.	NAME (IN CAPITAL) & PHONE NUMBER	REPRESENTATION TO WHOM	SIGNATURE
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O R D E R

Counsel for Petitioner is present. She reported that, Corporate Debtor has paid only 41,000 Euros and thereafter Corporate Debtor has failed to pay the amount as per agreement. She wanted to proceed with the matter. Counsel for Respondent is present. He requested time. The Tribunal decide to give time to the Corporate Debtor to file objections as a last chance and no further time will be given and matter will be proceed even if Corporate Debtor fails to file objections on the next hearing date. List it on 15/12/2017.



Member (T)



Member (J)